

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-976(ND)/2019

IN THE MATTER OF:

M/s Pee Jay Finajnce Company Ltd.

vs

M/s V S Matrix Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

Order delivered on 23.04.2019

For the Petitioner/Applicant

: Mr. Mohd. Azeem, Adv.

For the Corporate Debtor

: Mr. Pawan Kumar, Adv.

ORDER

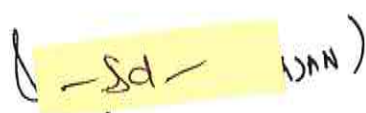
Learned counsel for the petitioner is present. Upon receipt of advance copy of the petition along with the annexures the corporate debtor puts in its appearance through Mr. Pawan Kumar, Advocate. Let a reply be filed in relation to the petition by the corporate debtor for which purpose 10 days time is granted.

Post the matter on 14.05.2019.


(DEEPA KRISHAN)

MEMBER (TECHNICAL)

Varinder Kumar


(R. VARADHARAJAN)
MEMBER (JUDICIAL)